

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date:04. 01.2022

Notification

Sub: COVID-19 – Hearing of the cases in the High Court – Modified instructions – Issued.

Ref: High Court's Notification in ROC. No. 394/SO/2020, dated 05.11.2021.

Considering the fact of spike in the cases of COVID-19 and other variants in the State of Telangana and also looking at the issues relating to health and safety of the Stake Holders, the High Court has decided to suspend the physical hearing of cases by the Hon'ble Division Benches and Single Benches in the High Court with immediate effect until further orders. However, the Hon'ble Judges will have discretion to hear the matters either physically or virtually. The Registrar (Judicial-I), shall take instructions from the Hon'ble Judges as to the mode of their Lordships' sitting for notifying the same in advance.

During the course of physical hearing, learned Advocates/Parties-in-person should adhere to the Covid-19 protocols viz., wearing face masks, using of sanitizers and maintaining physical distancing etc.


REGISTRAR (ADMINISTRATION)
I/c REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Registrars, High Court for the State of Telangana (for information & necessary action).
- 4) The Registrar (Judicial-I), High Court for the State of Telangana (**with a request to take instructions from the Hon'ble Judges, as to the mode of hearing of cases.**)
- 5) The Secretary, Bar Council of Telangana (for information).
- 6) The President, Telangana High Court Advocates Association, Hyderabad (for information).
- 7) All the Unit Heads in the State (for information).
- 8) All the Service Associations, High Court for the State of Telangana at Hyderabad (with instructions to intimate all the Staff members)
- 9) All the Officers of the High Court for the State of Telangana at Hyderabad.
- 10) All the Section Officers/Section Heads, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under their control)
- 11) The Overseer, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under his control)